CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 287/TL/2015

Coram:
Shri Gireesh B.Pradhan, Chairperson
Shri A.K.Singhal, Member
Shri A.S.Bakshi, Member
Dr. M.K.Iyer, Member

Date of Hearing: 16.2.2016
Date of Order: 29.2.2016

In the matter of

Application under Section 14 read with Section 15 (1) of the Electricity Act, 2003 for grant of transmission licence to Raipur-Rajnandgaon-Warora Transmission Limited.

And In the matter of

Raipur-Rajnandgaon-Warora Transmission Limited Achalraj, Opp. Mayor Bungalow, Law Garden, Ahmedabad-380 006.

..... Petitioner

Vs

- 1. Madhya Pradesh Power Management Company Limited Block No-11, Ground floor, Shakti Bhawan, Vidhyut Nagar, Rampur, Jabalpur-482 008, Madhya Pradesh
- Chhattisgarh State Power Distribution Company Limited P.0 Sunder Nagar, Dangania, Raipur–492 013, Chhattisgarh
- 3. Gujarat UrjaVikas Nigam limited VidhyutBhawan, Race Course, Vadodara–390 007
- Maharashtra Electricity Distribution Company Limited Prakashgad, 4th Floor, Bandra (East), Mumbai-400051
- 5. Goa Electricity Department (ED Govt. of Goa,

Aquem Alto, Margao, Goa-403 601

- Electricity Department Dadar and Nagar Haveli 66kV, Amlilnd. Estate, Silvassa–396 230, Dadra Nagar Haveli
- 7. Electricity Department, Administration of Daman and Diu Plot No. 35, OIDC Complex, Near Fire Station, Somnath, Daman–396210
- Shri C.Gangopadhyay, Chief Executive Officer, PFC Consulting Limited, First Floor, UrjaNidhi, 1, Barakhamba Lane, Connaught Place, New Delhi-110 001
- Chief Executive Officer, CTU Planning, POWERGRID Corporation of India Limited, Saudamini, Plot No.2, Sector-29, Gurgaon-122 00, Haryana

..... Respondents

The following were present:

Shri Venkatesh, Advocate for the petitioner Shri Pratyush Singh, Advocate for the petitioner Shri M.R.Krishna Rao, ATL Shri Jignesh Langalia, ATL Shri Sanjay Nayak, PFFCL

ORD<u>ER</u>

The petitioner, Raipur-Rajnandgaon-Warora Transmission Limited (RRWTL), has filed the present petition for grant of transmission licence under Section 14 read with Section 15 (1) of the Electricity Act, 2003 (hereinafter referred to as "the Act") to establish Transmission System for "Additional System Strengthening for Chhattisgarh IPPs-Part-B" (hereinafter referred to as "Transmission System") on Build, Own, Operate and Maintain (BOOM) basis comprising the following element:

S. No.	Name of	f the	Transm	nission	Completion	Condu	ctor per	Phase
	Element				Target			
1	Raipur Po	ool–Rajna	ndgaon	765kV		Hexa	Zebra	ACSR
	D/C Line					Condu	ctor or eq	uivalent

2	Rajnandgaon–New Pooling Station near Warora 765 kV D/C Line	36 months	AAAC. The transmission lines to be designed for a maximum operating conductor temperature of 85deg C for both ACSR as well as AAAC.
3	Establishment of new switching station near Ranjnandgaon 765kV i.Line bays – 6 nos. ii.Bus reactor: 3x110 MVAR iii.Bus reactor bay – 1no. iv.Line reactors: 7x110 MVAR (1 unit spare) (switchable for Warora line) v. for 765kV bays – 4 nos. vi.Space for 765kV ICT bays – 3 nos. 400kV i.Space for 400kV ICT bays- 3 nos. ii.Space for 400kV bays– 4 nos.		

- 2. Based on the competitive bidding carried out by PFC Consulting Limited (hereinafter referred to as PFCCL) in accordance with the Guidelines issued by Ministry of Power, Govt. of India under Section 63 of the Act, M/s Adani Power Limited emerged as the selected bidder with the lowest levelized transmission charges of ₹ 1779.28 million/annum.
- 3. The Commission after considering the application of the petitioner in the light of the provisions of the Electricity Act, 2003 and Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009 (hereinafter referred to as "the Transmission Licence

Regulations") *prima facie* proposed to grant licence to the petitioner. Relevant para of our order dated 25.1.2016 is extracted as under:

- "17. We have considered the submissions of the petitioner and BPC and perused documents on record. As per para 12.1 of the Guidelines as amended from time to time, finally selected bidder shall make an application for grant of transmission licence within ten days of selection. Adani Power Limited has been selected on the basis of the tariff based competitive bidding as per the Guidelines issued by Government of India, Ministry of Power. Lol has been issued to Adani Power Limited by the BPC on 28.7.2015. BPC vide letter dated 30.11.2015 extended the last date of completion of various activities up to 23.11.2015. Accordingly, Adani Transmission Limited, the investing affiliate of Adani Power Limited, has acquired 100% stake in the Raipur-Rajnandgaon-Warora Transmission Limited which has been transferred to the petitioner on 23.11.2015 after execution of Share Purchase Agreement. Thus, the petitioner has complied with the requirements of RfP and Transmission ServiceAgreement. Considering the material on record, we are prima facie of the view that the petitioner satisfies the conditions for grant of inter-State transmission licence under Section 15 of the Act read with Transmission Licence Regulations for construction, operation and maintenance of the transmission system as described in para 1 of this order. We, therefore, direct that a public notice under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to grant of transmission licence aforesaid. The objections or suggestions, if any, be filed by any person before the Commission by 10.2.2016."
- 4. A public notice under Section 15 (5) of the Act was published on 3.2.2016 in all editions of Hindustan Times and Hindustan. No suggestions/objections have been received from the members of the public in response to the public notice.
- 5. The petitioner, vide order dated 25.1.2016, was directed to file an affidavit to the effect that the execution of the transmission project shall not be delayed due to time taken in obtaining statutory clearances required under RfP and the TSA or adjudication of any claim of the petitioner arising under the TSA. In response, the petitioner vide its affidavit dated 29.1.2016 has submitted that the terms of the TSA are binding on the parties (TSP and LTTCs). The petitioner has further submitted that any claim for

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escalation in transmission charges or for extension of time in pursuance of such competitive bidding process need to be dealt with in accordance with the terms contained in the bidding documents including the TSA. The petitioner has submitted that in terms of the TSA, it would implement the project as per the provisions of the Article 16.4 of the TSA which is extracted as under:

- "16.4. Parties to Perform Obligation: Notwithstanding the existence of any Dispute and difference referred to the Appropriate Commission or the Arbitration Tribunal as provided in Article 16.3 and save as the Appropriate Commission or the Arbitration Tribunal may otherwise direct by a final or interim order, the Parties hereto shall continue to perform their respective obligations (which are not in dispute) under this Agreement."
- 6. The petitioner has further submitted that claims, if any, made by it, shall be in accordance with the provisions of the RFP documents. We direct that the petitioner shall remain bound by the commitment given by it under affidavit dated 29.1.2016.
- 7. Learned counsel for the petitioner submitted during the hearing that no objections have been received from the public to the proposal of the Commission to grant of transmission licence to the petitioner. He prayed for grant of transmission licence to the petitioner.
- 8. During the hearing on 16.2.2015, we had observed that as per Article 5.1.1 of the TSA, the TSP at its own cost and expense, shall be responsible for designing, constructing, erecting, completing and commissioning each element of the project by Scheduled COD in accordance with the various regulations of the Central Electricity Authority regarding Technical Standards and Grid Standards, Prudent Utility Practices and other applicable laws. Further Article 5.4 of the TSA provides that the TSP shall

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ensure that the project is designed, built and completed in a good workmanlike manner using sound engineering and construction practices and using only materials and equipment that are new and of international utility grade quality such that the useful life of the project will be till the expiry date. Further, the design, construction and testing of all equipment, facilities, components and systems of the project shall be in accordance with Indian Standards and Codes issued by Bureau of India Standards. Accordingly, the petitioner was directed vide ROP for hearing dated 16.2.2016 to submit the information with regard to quality control mechanism available or to be put in place by to ensure the compliance of the requirements stipulated in Article 5.1.1 and Article 5.4 of the TSA.

- 9. The petitioner, vide its affidavit dated 22.2.2016, has submitted as under:
 - "7. That according to the terms of the TSA, there are two external agencies which monitor the quality of the construction of the Transmission Project being constructed by the petitioner. Further, the Petitioner under the TSA is entrusted with the obligation of providing on a monthly basis, a progress report to the Long term Transmission Customer and Central Electricity Authority (CEA), with regard to the project and its execution, to enable them to monitor and co-ordinate the development of the Project. Further, it is most respectfully submitted that in terms of the TSA, the Lead LTTC is duty bound to designate, at the most 3 employees for the purpose of inspecting the progress of the Project. In addition the CEA may carry out random inspections during the Project execution, as and when deemed necessary by it.
 - 8. That the TSA further provides that TSP i.e. the Petitioner must ensure that the design and construction of the project is in accordance with Indian Standards and Codes issued by the Bureau of Indian Standards and in case they are not applicable, other equivalent internationally recognised Standards and Codes shall be followed. Further in terms of the TSA, the petitioner is also responsible for constructing and commissioning the Project in accordance with the norms prescribed in various Regulations issued by the CEA Prudent Utility Practices and other applicable Laws.....
 - 9. That in terms of above quoted provisions of the TSA, there are sufficient checks and balances by which both the CEA and the Lead LTTC will monitor the overall quality of construction of the Project by the Petitioner."

- 10. We have considered the submission of the petitioner. We find that the petitioner has laid out a systematic protocol to ensure quantity control of the equipment and workmanship in the execution of the project. In the TSA, there is provision for the lead procurer to designate at least three employees for inspection of the progress of the project. Further, the petitioner is required to give a monthly progress report to the lead procurer and the CEA about the project and its execution. The TSA also vests a responsibility in the CEA to carry out random inspection of the project as and when deemed necessary. We consider it necessary to request CEA to devise a mechanism for random inspection of the project every three months to ensure that the project is not only being executed as per the schedule, but the equipment and workmanship of the project conforms to the Technical Standards and Grid Standards notified by CEA and IS Specifications. In case of slippage in execution of the project within the timeline specified in the TSA or any non-conformance to the Grid Standards/Technical Standards/IS Specifications, the same should be promptly brought to the notice of the Commission so that appropriate direction can be issued to the licensee for compliance.
- 11. We have considered the submission of the representative of the petitioner and perused the documents on record. Clauses (15) and (16) of Regulation 7 of Transmission Licence Regulations provide as under:
 - "(15) The Commission may after consideration of the further suggestions and objections, if any, received in response to the public notice aforesaid, grant licence as nearly as practicable in Form-III attached to these regulations or for reasons to be recorded in writing, reject the application if such application is not in accordance with the provisions of the Act, the rules or regulations made thereunder or any other law for the time being in force or for any other valid reasons.
 - (16) The Commission may, before granting licence or rejecting the application, provide an opportunity to the applicant, the Central Transmission Utility, the Long-term customers, or the person who has filed suggestions and objections, or any other person:

Provided further that the applicant shall always be given a reasonable opportunity of being heard before rejecting the application."

- 12. In our order dated 25.1.2016, we had proposed to grant transmission licence to the petitioner company and directed for issue of public notice. In response to the public notice, no suggestions/objections have been received. We are satisfied that the petitioner company meets the requirements of the Act and the Transmission Licence Regulations for grant of transmission licence for the subject transmission system mentioned at para 1 of this order. Accordingly, we direct that transmission licence be granted to the petitioner, Raipur-Rajnandgaon-Warora Transmission Limited, to establish Transmission System for "Additional System Strengthening for Chhattisgarh IPPs-Part-B" on Build, Own, Operate and Maintain basis as per the details given in para 1 above.
- 13. The grant of transmission licence to the petitioner is subject to the fulfillment of the following conditions throughout the period of licence:
 - (a) The transmission licence shall, unless revoked earlier, remain in force for a period of 25 years;
 - (b) The transmission licensee shall comply with the provisions of the Transmission Licence Regulations or any subsequent enactment thereof during the period of subsistence of the licence.
 - (c) Since the expiry date as per the TSA is 35 years from the scheduled COD of the project, the petitioner may make an application, two years before the

expiry of initial licence period, for grant of licence for another term in accordance with Regulation 13 (2) of the Transmission Licence Regulations which shall be considered by the Commission in accordance with law;

- (d) The petitioner shall not enter into any contract for or otherwise engage in the business of trading in electricity during the period of subsistence of the transmission licence:
- (e) The petitioner shall have the liability to pay the license fee in accordance with the provisions of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012, as amended from time to time or any subsequent enactment thereof. Delay in payment or non-payment of licence fee or a part thereof for a period exceeding sixty days shall be construed as breach of the terms and conditions of the licence:
- (f) The petitioner shall comply with the directions of the National Load Despatch Centre under Section 26 of the Act, or the Regional Load Despatch Centre under sub-section (3) of Section 28 or sub-section (1) of Section 29 of the Act, as may be issued from time to time for maintaining the availability of the transmission system;
- (g) The petitioner shall remain bound by the Central Electricity Regulatory Commission (Standard of Performance of inter-State Transmission Licensees) Regulations, 2012 or subsequent enactment thereof.

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- (h) The petitioner shall provide non-discriminatory open access to its transmission system for use by any other licensee, including a distribution licensee or an electricity trader, or generating company or any other person in accordance with the Act, Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008 and Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 as amended from time to time and Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 as amended from time to time:
- (i) The petitioner shall not undertake any other business for optimum utilization of the transmission system without prior intimation to the Commission and shall comply with the provisions of the Central Electricity Regulatory Commission (Sharing of revenue derived from utilization of transmission assets for other business) Regulations, 2007, as amended from time to time;
- (j) The petitioner shall remain bound by the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2010 as amended from time to time;
- (k) The petitioner shall remain bound by the provisions of the Act, the rules and regulations framed thereunder, in particular the Transmission Licence Regulations, the Grid Code, the Standards specified by the Central Electricity Authority, orders and directions of the Commission issued from time to time; and

- (I) The petitioner shall ensure execution of the project within timeline specified in the Schedule 3 of the TSA and as per the Technical Standards and Grid Standards of CEA prescribed in Article 5.1.1 and Article 5.4 of the TSA.
- (m) The petitioner shall as far as practicable coordinate with the licensee (including deemed licensee) executing the upstream or downstream transmission projects and the Central Electricity Authority for ensuring execution of the project in a matching timeline.
- 14. Central Electricity Authority shall monitor the execution of the project and bring to the notice of the Commission any lapse on the part of the licensee to meet the schedule for further appropriate action in accordance with the provisions of the Act and Transmission Licence Regulations.
- 15. A copy of this order shall be sent to CEA for necessary action.
- 16. Petition No. 287/TL/2015 is disposed of in terms of the above.

Sd/- sd/- sd/- sd/- sd/- (Dr. M.K.lyer) (A.S. Bakshi) (A.K. Singhal) (Gireesh B. Pradhan) Member Member Chairperson